

**NATIONAL COMPANY LAW TRIBUNAL,
CHANDIGARH BENCH, CHANDIGARH.**

CP (IB) No.72/Chd/Hry/2020

**Under Section 9 of the Insolvency
and Bankruptcy Code, 2016.**

In the matter of:

M/s Ashok Fuel Station.

....Petitioner-Operational Creditor.

Versus

M/s Sanatan Logistics Private
Limited.

....Respondent-Corporate Debtor.

Present: None.

In view of the advisory issued by the Central Government considering the Seriousness of pandemic Novel Coronavirus (COVID-19) and consequent upon the notice dated 15.03.2020 of the Registrar, NCLT, Delhi, the matter is adjourned to 15.04.2020.

Sd/-

(Ajay Kumar Vatsavayi)
Member (Judicial)

Sd/-

(Pradeep R.Sethi)
Member (Technical)

March 18, 2020.
Ashwani